



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

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(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV**MEETING No.** NC/4/MEET/Jun/202324/4**DATED:** 03/07/2023Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Jun/202324/4 dated 03/07/2023 of Norms Committee - IV for the year 2023-24 was held on 03/07/2023 under the Chairmanship of S.B.S REDDY, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	ASHOK KANODIA, Deputy DGFT	DGFT(HQ)
2	NAND Lal, Technical Consultant	DPIIT
3	SHAISH KUMAR, Technical Consultant	DGFT
4	DINESHNARAIN MATHUR, Technical	DGFT

	Consultant	
5	Nand Lal, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	RITIKAA ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00005729AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.2023 1.Net import content of import item in each export item, indicating justification with wastage and calculation of raw material/s (both imported and indigenous) for the manufacture of each export item, supported with drawing and design etc. 2. Indigenous raw materials to use in making export items and accordingly to fill in 4 E annexure. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.07.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	2 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	WELSET PLAST EXTRUSIONS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM REVIW00001347AM24
RA File Number	039504000245 AM18
Licence No and Date	0310814421/04/07/2017
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.2023 1. Indicate the revised net content of each import item in export with copy of shipping bill. Therefore, the Committee asked the firm to upload the relevant documents against the D/L issued on 10.07.2023 on DGFT's New IT Portal to examine the case. Hence, the Committee decided to defer the case.	

Case No.	3 / NC/4/MEET/Jun/202324/4		
Case Status	Case Approved		
Party Name	UNITOP CHEMICALS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023		
HQ File Number	HQRNORM REVIW00001055AM24		
RA File Number	039504000377 AM18		
Licence No and Date	0310815081/09/08/2017		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-			
Export Item	Quantity	Import item	Quantity
ORGANIC SURFACE ACTIVE AGENTS - NON - IONIC(POLYSORBATES/SORBATES)	100000.0 Kg	ETHYLENE OXIDE	70000.0 Kg
		SORBITOL	17700.0 Kg
		LAURIC ACID	12750.0 Kg
		STEARIC ACID	6375.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON-IONIC(LAURYL ALCOHOL ETHYLENE OXIDE PROPYLENE OXIDE CONDENSATES)	100000.0 Kg	ETHYLENE OXIDE	30000.0 Kg
		LAURYL ALCOHOL	32000.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON-IONIC(HYDROGENATED CASTOR OIL ETHOXYLATES)	55000.0 Kg	ETHYLENE OXIDE	42000.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON-IONIC(2 PROPYL HEPTANOL ALCOXYLATES)	100000.0 Kg	ETHYLENE OXIDE	52000.0 Kg
		2 PROPYL HEPTANOL	50000.0 Kg
ORGANIC SURFACE ACTIVE AGENTS -	135000.0 Kg	ETHYLENE OXIDE	78000.0 Kg

ANIONIC(TRI STEARYL PHENOL ETHOXY PHOSPHATE)		STYRENE MONOMER	27500.0 Kg
		PHENOL	11800.0 Kg
		TRI ETHANOL AMINE	15700.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - ANIONIC(CABS)	200000.0 Kg	LABSA 96%	142800.0 Kg
		BUTANOL	47600.0 Kg
Deleted	Deleted	Deleted	Deleted
Deleted	Deleted	Deleted	Deleted
ARTIFICIAL WAXES AND PREPARED WAXES(POLYETHYLENE GLYCOL)	75000.0 Kg	ETHYLENE OXIDE	71400.0 Kg
		DIETHYLENE GLYCOL	5100.0 Kg
ARTIFICIAL WAXES AND PREPARED WAXES(POLYETHYLENE WAX)	75000.0 Kg	ETHYLENE OXIDE	10200.0 Kg
		CETO STEARYL ALCOHOL	65250.0 Kg

Note: Export item no. 7 and 8 has been deleted as per request of the firm.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	4 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM REVIW00001596AM24
RA File Number	039504001111 AM18
Licence No and Date	0310820445/12/04/2018
Norms Committee Decision:	

The committee considered the case as per agenda and decided to defer the case.

Case No.	5 / NC/4/MEET/Jun/202324/4
Case Status	Case Approved
Party Name	GUJARAT BOROSIL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM REVIW00000720AM24
RA File Number	039404000318 AM19
Licence No and Date	0310822311/16/07/2018
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export Item; SOLAR GLASS TEMPERED (THICKNESS 3.20MM) (HAVING PRISMATIC MATT) Qty.: 2500 MT Import item; SOLAR GLASS ANNEALED PRISMATIC MATT (THICKNESS 3.20MM) Qty.: 2650 MT RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	6 / NC/4/MEET/Jun/202324/4		
Case Status	Case Approved		
Party Name	UNITOP CHEMICALS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023		
HQ File Number	HQRNORM REVIW00001062AM24		
RA File Number	039504001155 AM19		
Licence No and Date	0310826876/06/02/2019		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-			
Export Item	Quantity	Import item	Quantity
ORGANIC SURFACE ACTIVE	66000.0 Kg	ETHYLENE OXIDE	45540.0 Kg

AGENTS - NON IONIC(NONYL PHENOL ETHOXYLATES)	33000.0 Kg	NONYL PHENOL	21780.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(CETO STEARYL ALCOHOL ETHOXYLATES)	40000.0 Kg	ETHYLENE OXIDE	27060.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(CASTOR OIL ETHOXYLATES)		ETHYLENE OXIDE	27200.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(LAURYL ALCOHOL ETHOXYLATES)	48000.0 Kg	ETHYLENE OXIDE	14880.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(POLYSORBATE/SORBATES)	150000.0 Kg	ETHYLENE OXIDE	120000.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(LAURYL ALCOHOL ETHYLENE OXIDE PROPYLENE OXIDE CONDENSATES)	50000.0 Kg	ETHYLENE OXIDE	15000.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(TRI STEARYL PHENOL ETHOXYLATES)	35000.0 Kg	ETHYLENE OXIDE	23800.0 Kg
		STYRENE MONOMER	9100.0 Kg
		PHENOL	2800.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(ETHYLENE OXIDE PROPYLENE OXIDE BLOCK CO POLYMER)	32000.0 Kg	ETHYLENE OXIDE	15360.0
		POLYPROPYLENE GLYCOL	17280.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(HYDROGENATED CASTOR OIL ETHOXYLATES)	50000.0 Kg	ETHYLENE OXIDE	38000.0 Kg

ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(TALLOW AMINE ETHOXYLATES)	32000.0 Kg	ETHYLENE OXIDE	23360.0 Kg
		TALLOW AMINE	9280.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(2 PROPYL HEPTANOL ALCOXYLATES)	200000.0 Kg	ETHYLENE OXIDE	104000.0 Kg
		2 PROPYL HEPTANOL	100000.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - NON IONIC(TRI DECYL ALCOHOL ETHOXYLATES)	10000.0 Kg	ETHYLENE OXIDE	6700.0 Kg
		TRI DECYL ALCOHOL	3500.0 Kg
ORGANIC SURFACE ACTIVE AGENTS - ANIONIC(CABS)	52000.0 Kg	LABSA 96%	36920.0 Kg
		BUTANOL	16120.0 Kg
ORGANIC SURFACE ACTIVE AGENTS(BLENDED)	80000.0 Kg	ETHYLENE OXIDE	28000.0 Kg
		STYRENE MONOMER	5000.0 Kg
		PHENOL	3000.0 Kg
		LABSA 96%	20000.0 Kg
		BUTANOL	6000.0 Kg
		COCO AMINE	6000.0 Kg
ARTIFICIAL WAXES AND PREPARED WAXES(POLYETHYLENE GLYCOL)	60000.0 Kg	ETHYLENE OXIDE	57000.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	7 / NC/4/MEET/Jun/202324/4
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Case Status	Case Approved		
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023		
HQ File Number	HQRNORM REVIW00001204AM24		
RA File Number	082404000371 AM18		
Licence No and Date	0810145288/15/05/2019		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied as under:-			
Export Item	Quantity	Import item	Quantity
Product P1020 (Polyoxy Ethylene Polysorbate)	200000.0 Kg	Sorbitan Mono Laurate	56000.0 Kg
		Ethylene Oxide	144000.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	8 / NC/4/MEET/Jun/202324/4	
Case Status	Case Approved	
Party Name	STONEMEN CRAFTS INDIA PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023	
HQ File Number	HQRNORM REVIW00004417AM23	
RA File Number	062404000048 AM20	
Licence No and Date	0610039307/09/10/2019	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms as under:-		
Export item no. 1 :Stone Handicraft (Toilet brush) toilet Brush with Handicraft (stone holder (consisting of one number each Normal plastic PP brush, stainless steel brush handle and brush cover pad plastic / silicon)		
Quantity : 40000 numbers		
Import items :		
Sl. No.	Item description	Quantity recommended

1	Relevant normal brush plastic PP brush	Net to net numbers
2	Relevant Brush handle stainless steel	Net to net numbers
3	Relevant brush cover pad plastic / silicon	Net to net numbers

Export item no. 2 : : Stone Handicraft (Toilet Brush) Toilet Brush with Handcrafted Stone Holder((Consisting of one number each Normal Plastic PP Brush, Stainless Steel Brush Handle and Brush Cover Pad Plastic Silicon))

Quantity: 40000 numbers

Import items:

Sl. No.	Item description	Quantity recommended
1	Relevant normal brush plastic PP brush	Net to net numbers
2	Relevant Brush handle stainless steel	Net to net numbers
3	Relevant brush cover pad plastic / silicon	Net to net numbers

Export item no.3 : Stone Handicraft (Lotion Dispenser) Lotion Dispenser with Zink Alloy Pump Head

Quantity : 6000.0numbers

Import item :

Sl. No.	Item description	Quantity recommended
4	Relevant Zink Alloy Pump Head (For Toilet Dispenser)	Net to net numbers

Export item no.4 : Stone Handicraft (Lotion Dispenser) Lotion Dispenser with Zink Alloy Pump Head

Quantity : 6000.0numbers

Import item :

Sl. No.	Item description	Quantity recommended
4	Relevant Zink Alloy Pump Head (For Toilet Dispenser)	Net to net numbers

Export item no.5 : Stone Handicraft (Lotion Dispenser) Lotion Dispenser with Stainless Steel Pump Head

Quantity : 80000.0 numbers

Import item :

Sl. No.	Item description	Quantity recommended
5	Relevant Stainless Steel Pump Head (For Toilet Dispenser)	Net to net numbers

Export item no.6 : Stone Handicraft (Lotion Dispenser) Lotion Dispenser with Stainless Steel Pump Head

Quantity : 80000.0 numbers

Import item :

Sl. No.	Item description	Quantity recommended
5	Relevant Stainless Steel Pump Head (For Toilet Dispenser)	Net to net numbers

Export item no.7: Stone Handicraft Toilet Roll Butler Toilet Roll Butler with(Crafted Stone consisting of Stainless Steel Butler Set of 2 Pcs)

Quantity: 3000.0 numbers

Import item:

Sl. No.	Item description	Quantity recommended
6	Relevant stainless steel butler set of 2 pcs	Net to net numbers

Export item no.8: Stone Handicraft Toilet Roll Butler Toilet Roll Butler with(Crafted Stone consisting of Stainless Steel Butler Set of 2 Pcs)

Quantity: 3000.0 numbers

Import item:

Sl. No.	Item description	Quantity recommended
6	Relevant stainless steel butler set of 2 pcs	Net to net numbers

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	9 / NC/4/MEET/Jun/202324/4
Case Status	Case Approved
Party Name	MEHTA PRINT ARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM REVIW00006219AM23
RA File Number	018305000500 AM20
Licence No and Date	0510412754/03/12/2019
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as under:- Export item: CANVAS PAD GSM: 280 (+/-10%)(consisting of CANVAS LEAF of size 10 inches x 12 inches x 8 sheet per book/pad) Qty.; 37680.0 NUMBERS (NOS) Import Item; ARTICLE OF PREPARED PAINTING CANVAS (CANVAS LEAF) GSM: 280 (+/-10%) of size 20 inches x 24 inches Qty.; 75,360 Numbers RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	10 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	SREE VANI PERFUMERY WORKS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00002446AM23
RA File Number	NA
Licence No and Date	0710115973/03/01/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.2023 1. Quantity of import and export in numbers size wise. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on	

10.07.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	11 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	TEX YEAR INDUSTRIAL ADHESIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM REVIW00000496AM24
RA File Number	039504001054 AM20
Licence No and Date	0310834575/31/01/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.2023 1. Process of manufacturing in detail. 2. Stage wise justification for 4% wastage claimed. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.07.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	12 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM REVIW00001598AM24
RA File Number	039504000925 AM20
Licence No and Date	0310836039/30/04/2020
Norms Committee Decision: The committee considered the case as decided to defer the case.	

Case No.	13 / NC/4/MEET/Jun/202324/4
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Case Status	Case Deferred
Party Name	WILLOWOOD CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM REVIW00006081AM23
RA File Number	018305000851 AM21
Licence No and Date	0210209878/19/05/2020
Norms Committee Decision: The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information: 1. Copy of CIB registration showing the approved composition of the export item. 2. Density of export item.	

Case No.	14 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	018305000864AM21
RA File Number	052404000064 AM21
Licence No and Date	0510414282/29/05/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.2023 1. Technical literature in support of yield claimed by the firm. 2. Requirement and recovery of solvent at each stage. 3. Quantitative material balance showing recovery of bi-product and their sell value. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.07.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer	

the case

Case No.	15 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM REVIW00001203AM24
RA File Number	082404000310 AM20
Licence No and Date	0810148204/22/07/2020
Norms Committee Decision: Norms Committee Decision: The committee considered the case as per agenda and decided to Defer the case.	

Case No.	16 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	WILLOWOOD CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM REVIW00006086AM23
RA File Number	022404000048 AM21
Licence No and Date	0210210008/27/07/2020
Norms Committee Decision: Norms Committee Decision: The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information: 1. Copy of CIB registration showing the approved composition of the export item. Density of export item.	

Case No.	17 / NC/4/MEET/Jun/202324/4		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023		
HQ File Number	018305001020AM21		
RA File Number	052404000234 AM21		
Licence No and Date	0510414956/20/08/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied as under:-			
Export Item	Quantity	Import item	Quantity
CLODINAFOP PROPARGYL 24% EC	10000.0 Kg	2,3- DIFLUORO-5-CHLOROPYRIDINE (CDFP) 96 PCT MIN	1279.08 Kg
		PROPARGYL CHLORIDE 85PCT IN DMF	1135.0 Kg
		R-(+)-2(4-HYDROXYPHENOXY) PROPION ACID (RHPPA) 99PCT MIN	1511.64 Kg
CLODINAFOP PROPARGYL 8% EC	20000.0 Kg	2,3- DIFLUORO-5-CHLOROPYRIDINE (CDFP) 96 PCT MIN	871.67 Kg
		PROPARGYL CHLORIDE 85PCT IN DMF	758.0 Kg
		R-(+)-2(4-HYDROXYPHENOXY) PROPION ACID (RHPPA) 99PCT MIN	958.23 Kg
CLODINAFOP PROPARGYL 15% WP	5400.0 Kg	2,3- DIFLUORO-5-CHLOROPYRIDINE (CDFP) 96 PCT MIN	470.0 Kg

		PROPARGYL CHLORIDE 85PCT IN DMF	385.0 Kg
		R-(+)-2(4-HYDROXYPHENOXY) PROPION ACID (RHPPA) 99PCT MIN	528.66 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	18 / NC/4/MEET/Jun/202324/4		
Case Status	Case Approved		
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023		
HQ File Number	HQRNORM REVIW00001202AM24		
RA File Number	082404000400 AM19		
Licence No and Date	0810148379/21/08/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied as under:-			
Export Item	Quantity	Import item	Quantity
Product L1090 (Polyoxy Ethylene Lauryl Alcohol Ethoxylate)	400000.0 Kg	Lauryl Myristyl Alcohol	129680.0 Kg
		Ethylene Oxide	278720.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	19 / NC/4/MEET/Jun/202324/4		
Case Status	Case Approved		
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PAR TNERSHIP		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023		
HQ File Number	HQRNORM REVIW00001201AM24		
RA File Number	082404000183 AM21		

Licence No and Date	0810148585/17/09/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-			
Export Item	Quantity	Import item	Quantity
Product P1080 (Polyoxy Ethylene Polysorbate)	400000.0 Kg	Sorbitan Mono Oleate	130880.0 Kg
		Ethylene Oxide	277080.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	20 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	WILLOWOOD CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM REVIW00006085AM23
RA File Number	022404000078 AM21
Licence No and Date	0210210112/17/09/2020
Norms Committee Decision: Norms Committee Decision: The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information: 1. Copy of CIB registration showing the approved composition of the export item. 2. Density of export item.	

Case No.	21 / NC/4/MEET/Jun/202324/4		
Case Status	Case Approved		
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023		
HQ File Number	HQRNORM REVIW00001200AM24		
RA File Number	082404000273 AM21		
Licence No and Date	0810148966/02/11/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-			
Export Item	Quantity	Import item	Quantity
Product 1002 (Octyl Phenol Ethoxylate)	300000.0 Kg	PARA-TERT-OCTYLPHENOL	84300.0 Kg
		Ethylene Oxide	221820.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	22 / NC/4/MEET/Jun/202324/4		
Case Status	Case Approved		
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023		
HQ File Number	HQRNORM REVIW00001199AM24		
RA File Number	082404000276 AM21		
Licence No and Date	0810148980/03/11/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-			
Export Item	Quantity	Import item	Quantity
Product L1090 (Polyoxy Ethylene	300000.0 Kg	Lauryl Myristyl Alcohol	97260.0 Kg

Lauryl Alcohol Ethoxylate)		Ethylene Oxide	209040.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	23 / NC/4/MEET/Jun/202324/4		
Case Status	Case Approved		
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PAR TNERSHIP		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023		
HQ File Number	HQRNORM REVIW00001198AM24		
RA File Number	082404000288 AM21		
Licence No and Date	0810149042/11/11/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as applied with 2% wastage as under:-			
Export Item	Quantity	Import item	Quantity
Product 3600 (Polyoxy Ethylene Castor Oil Ethoxylate)	400000.0 Kg	Ethylene Oxide	255640.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	24 / NC/4/MEET/Jun/202324/4
Case Status	Case Approved
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM REVIW00001197AM24
RA File Number	082404000295 AM21
Licence No and Date	0810149085/19/11/2020
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the norms as applied as under:-	

Export Item	Quantity	Import item	Quantity
Product 2000 (Polyoxy Ethylene Cetyl Alcohol Ethoxylate)	300000.0 Kg	Cetyl Alcohol	66000.0 Kg
		Ethylene Oxide	234000.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	25 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	J K PARAS POLYCOATS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00233506AM22
RA File Number	052304000298 AM21
Licence No and Date	0510415991/26/11/2020
Norms Committee Decision:	
Norms Committee Decision:	
The Committee considered the case in the presence of a technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 16.01.2023. Hence, the Committee decided to defer the case.	

Case No.	26 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	SUPERMINT EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00046516AM21
RA File Number	05AA04020214 AM21
Licence No and Date	0511000408/24/12/2020
Norms Committee Decision:	

Norms Committee Decision:

The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information::

1. COA of import item indicating % content of each item.
2. COA of import item.
3. Justification for 15% wastage.
4. Commercial value of by-product obtained after distillation

Case No.	27 / NC/4/MEET/Jun/202324/4
Case Status	Case Approved
Party Name	SUNFLAG CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00083001AM21
RA File Number	05AA04030627 AM21
Licence No and Date	0511001270/12/02/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item; Sun Calcium Octoate 10 percent(Where the Calcium content in the Export Item is less than 10 percent, the entitlement of the raw material (Import Item) shall be reduced proportionately.)

Qty.: 300000.0 kg

Import item:

S. no.	Item description	Quantity per Kg of export
1	Isononanoic Acid	0.230 kg
2	Normal Butanol	Deleted, procured from indigenous source
3.	Low Aromatic White Spirit or Mineral Turpentine Oil or	Deleted, procured from indigenous

	Mixed Hydrocarbon	source
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RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	28 / NC/4/MEET/Jun/202324/4
Case Status	Case Approved
Party Name	SUNFLAG CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00105301AM21
RA File Number	05AA04036501 AM21
Licence No and Date	0511001498/17/03/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item; Sun Manganese Octoate 10 Percent(Where the Manganese content in the export item is Less than 10 Percent the entitlement of the raw material (Import Item) shall be reduced proportionately)

Qty.: 120000.0 kg

Import item:

S. no.	Item description	Quantity per Kg of export
1	Manganese Metal	Deleted, procured from indigenous source
2	2 Ethyl Hexanoic Acid	0.53 Kg
3	Low Aromatic White Spirit or Mineral Turpentine Oil or Mixed Hydrocarbon	Deleted, procured from indigenous source

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	29 / NC/4/MEET/Jun/202324/4
Case Status	Case Withdrawn

Party Name	TMV NATURAL OILS AND EXTRACTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00106105AM21
RA File Number	10AA04004341 AM21
Licence No and Date	1011000156/18/03/2021
Norms Committee Decision: Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	30 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	ARJUNA NATURAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00116489AM21
RA File Number	10AA04004701 AM21
Licence No and Date	1011000194/30/03/2021
Norms Committee Decision: Norms Committee Decision: The committee considered the case as per the agenda and noted that firm did not appear for Personal hearing. Hence, the committee decided to defer the case.	

Case No.	31 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	TMS ALOXIN GLOBAL MANUFACTURING PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00019529AM22
RA File Number	34AA04000401 AM22

Licence No and Date	3411000446/15/04/2021
Norms Committee Decision: Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.2023 1. Chemistry with giving molecular weight of both reactants and products with calculation and yield. 2. COA report giving purity and moisture content in import and export items. 3. A copy of approved Minutes for the export of the same item, if any. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.07.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	32 / NC/4/MEET/Jun/202324/4
Case Status	Case Approved
Party Name	CROWN DECOR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00019800AM22
RA File Number	08AA04000882 AM22
Licence No and Date	0811001277/16/04/2021
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the norms as per P.N. 24/2015-20 dated 07 Oct, 2020 -SION H-68, deleting the last two items. RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	33 / NC/4/MEET/Jun/202324/4
Case Status	Case Withdrawn
Party Name	GOODEARTH MINCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023

HQ File Number	HQRNORM APPLY 00020014AM22
RA File Number	50AA04002066 AM21
Licence No and Date	5011000112/16/04/2021
Norms Committee Decision: Norms Committee Decision: The committee considered the case as per agenda and noted that firm has applied under Para 4.07(A) self-ratification basis. Hence the committee decided to withdraw the case.	

Case No.	34 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	TITAN BIOTECH LTD. (TRANSFER FROM DELHI TO RAJ.)
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00020479AM22
RA File Number	05AA04043052 AM21
Licence No and Date	0511002220/16/04/2021
Norms Committee Decision: Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.2023 1. Copy of A.A showing complete description and quality of import and export. 2. Catalogue of imported sterile bags. 3. Please justify quantity of import (2500 Pieces) with export (2475 Litres) 4. Copy of DML for the export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.07.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	35 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	DEVANSHI DYESTUFF
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00024688AM22
RA File Number	34AA04003454 AM21
Licence No and Date	3411000483/22/04/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.2023 1. Requirement of import item does not match with other indigenous input shown in the chemistry. Please give technical justification. 2. Please give complete composition of export item along-with %dye content in the export. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.07.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	36 / NC/4/MEET/Jun/202324/4		
Case Status	Case Approved		
Party Name	NEELIKON FOOD DYES AND CHEMICALS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023		
HQ File Number	HQRNORM APPLY 00028126AM22		
RA File Number	03AA04031513 AM21		
Licence No and Date	0311002927/28/04/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
TARTRAZINE (C.I. NO. 19140) (DYE CONTENT 85	1 Kg	DIMETHYL ACETYL SUCCINATE	0.394 Kg

PERCENTAGE)(TARTRAZINE (C.I. NO. 19140) (DYE CONTENT 85 PERCENTAGE))		SULPHANILIC ACID	0.730 Kg
		SODIUM NITRITE	0.280 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	37 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	PSI STONES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00031707AM22
RA File Number	04AA04009265 AM21
Licence No and Date	0411000752/03/05/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.2023 1. Manufacturing process of extracting Granite with the help of Multi-Wire Saw Rope, giving the composition / made up of material of wire. 2. Whether Granite will be procured from the domestic market or from the self mining area. 3. Calculation for the requirement of Multi-Wire Saw Rope for extracting Granite in Cubic meter (not in square meter). 4. The percentage of CIF value of Multi-Wire Saw Rope to the FOB value of export. Therefore, the Committee asked the firm to upload the relevant documents against the D/L issued on 10.07.2023 on DGFT's New IT Portal to examine the case. Hence, the Committee decided to defer the case	

Case No.	38 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	WICTOR CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00033470AM22
RA File Number	05AA04010121 AM22
Licence No and	0511002432/05/05/2021

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.2023 1. Composition giving Certificate of Analysis report of export item. 2. Indigenous items to use in manufacturing export item and accordingly to fill the 4 E annexure. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.07.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	39 / NC/4/MEET/Jun/202324/4	
Case Status	Case Approved	
Party Name	SUNFLAG CHEMICALS PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023	
HQ File Number	HQRNORM APPLY 00041136AM22	
RA File Number	05AA04012189 AM22	
Licence No and Date	0511002615/14/05/2021	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the norms as under:-		
Export Item; Sun Cobalt Octoate 12 Percent((Where the Cobalt Octoate content in the export item is less than 12 percent the entitlement of the raw material (Import Items) shall be reduced proportionately))		
Qty.: 100000.0 kg		
Import items:		
S. no.	Item description	Quantity per Kg of export
1	Cobalt Metal or Cobalt Metal Powder	0.093 kg
2	Octoic Acid /(2Ethyl Hexanoic Acid)	0.60 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

Case No.	40 / NC/4/MEET/Jun/202324/4		
Case Status	Case Approved		
Party Name	K PATEL CHEMO-PHARMA PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023		
HQ File Number	HQRNORM APPLY 00122062AM22		
RA File Number	03AA04032058 AM22		
Licence No and Date	0311004832/22/06/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
SYNTHETIC ORGANIC DYESTUFF RHODAMINE B 540 PCT C.I.NO BASIC VIOLET 10	1 Kg	DIETHYL META AMINO PHENOL	0.750 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	41 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM REVIW00001599AM24
RA File Number	03AA04002331 AM22
Licence No and Date	0311005234/09/07/2021
Norms Committee Decision:	
Norms Committee Decision:	
The committee considered the case as per agenda and decided to defer the case.	

Case No.	42 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	LEETHA PACK PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM REVIW00000158AM24
RA File Number	10AA04005434 AM22
Licence No and Date	1011000424/10/07/2021
Norms Committee Decision: Norms Committee Decision: The committee considered the case as per the agenda and decided to call the firm for a Personal hearing. Hence, the committee decided to defer the case.	

Case No.	43 / NC/4/MEET/Jun/202324/4
Case Status	Approved with Amendment
Party Name	GRAUER AND WEIL (INDIA) LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM REVIW00001576AM24
RA File Number	03AA04048490 AM22
Licence No and Date	0311005379/14/07/2021
Norms Committee Decision: The committee considered the case as per agenda and decided to amend the name of export item from STEELEX K-20 to STEELEX K-70.	

Case No.	44 / NC/4/MEET/Jun/202324/4
Case Status	Case Approved
Party Name	BAYER VAPI PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00147713AM22
RA File Number	03AA04047728 AM22
Licence No and Date	0311005640/26/07/2021
Norms Committee Decision:	

The committee considered the case as per agenda and decided to ratify the as under:-

Export Item	Quantity	Import item	Quantity
ETHIPROLE TECHNICAL	1 Kg	PYRAZOLE	0.938 Kg
		DIETHYL DISULFIDE (DEDS)	0.1810 Kg
		CHLORINE	0.1000 Kg
		DICHLORO METHANE (DCM)	0.5900 Kg
		DIMETHYL FORMAMIDE (DMF)	0.1440 Kg
		48 PERCENT CAUSTIC LYE	0.2486 Kg
		50 PERCENT HYDROGEN PEROXIDE	0.2360 Kg
		SODIUM BISULFITE	0.0350 Kg
		ACETIC ACID	1.4339 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	45 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00154393AM22
RA File Number	05AA04054832 AM22
Licence No and Date	0511004002/05/08/2021
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.2023

1. Technical literature in support of yield claimed by the firm.
2. Requirement and recovery of solvent at each stage.
3. Quantitative material balance showing recovery of bi-product and their sell value.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.07.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	46 / NC/4/MEET/Jun/202324/4
Case Status	Case Withdrawn
Party Name	UNIVERSAL OLEORESINS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00186546AM22
RA File Number	10AA04009441 AM22
Licence No and Date	1011000546/17/09/2021
Norms Committee Decision:	
The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action	

Case No.	47 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	PACIFIC QUARTZ SURFACES LLP
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00186601AM22
RA File Number	13AA04016435 AM22
Licence No and Date	1311000580/17/09/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.2023	

1. Specification of Import and export items, indicating weight of export item
2. Manufacturing process using silane in the end product.
3. Function of Silane in import item in manufacturing the export item with calculation for quantity required.
4. To fill details of imported and indigenous items in 4 E annexure with production consumption data for the last three years duly certified by CA.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.07.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	48 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	GOPINATH CHEM-TECH LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00187901AM22
RA File Number	08AA04028875 AM22
Licence No and Date	0811002641/20/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.2023 1. Import item no. 1 should be actual as imported. 2. Complete chemistry, mol. Weight and % yield on molar basis for import item no. 3 to 6. 3. % Dye content in export item. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.07.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	49 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	GANGWAL CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00195406AM22
RA File Number	03AA04083647 AM22

Licence No and Date	0311007259/27/09/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.2023 1. Manufacturing process in detail stage-wise indicating wastage at each stage of manufacture. 2. % Net content of Astaxanthin Oil in export. 3. COA of export and import Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.07.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	50 / NC/4/MEET/Jun/202324/4
Case Status	Case Approved
Party Name	CANOPUS WET WIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00197229AM22
RA File Number	07AA04030531 AM22
Licence No and Date	0711002023/29/09/2021
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the as under:- Export Item Name: Pet Paper wipes flushable - 30 Pulls(55GSM) (<i>Net Import Content 2716.69 kg</i>) Qty.: 41159.0 NUMBERS (NOS) Import item: Non-Woven Fabric made of paper pulp Qty.: 2788.14 kg RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE	

Case No.	51 / NC/4/MEET/Jun/202324/4
Case Status	Case Withdrawn
Party Name	N A R SPICE PRODUCTS

Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00199457AM22
RA File Number	10AA04009485 AM22
Licence No and Date	1011000578/01/10/2021
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action	

Case No.	52 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	REX-TONE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00199983AM22
RA File Number	03AA04086075 AM22
Licence No and Date	0311007411/01/10/2021
Norms Committee Decision: Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 16.01.2023 followed by a reminder on 25.05.2023. Hence, the Committee decided to defer the case.	

Case No.	53 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00227924AM22
RA File Number	03AA040113639 AM22
Licence No and Date	0311007976/27/10/2021
Norms Committee Decision:	

Norms Committee Decision:

The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 22.06.2023. Hence, the Committee decided to defer the case.

Case No.	54 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	S.K.FLORESCENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00303160AM22
RA File Number	05AX04000366 AM22
Licence No and Date	0511007478/31/12/2021
Norms Committee Decision:	
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that firm did not appear for Personal hearing. Hence, the committee decided to defer the case.	

Case No.	55 / NC/4/MEET/Jun/202324/4
Case Status	Case Approved
Party Name	ELLEN EXPORTS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00334299AM22
RA File Number	05AX04000795 AM22
Licence No and Date	0511008312/28/01/2022
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the as under:- Export item; MIRROR (3MM THICK CIRCULAR MIRROR (29.5INCH DIA) FITTED WITH IRON FRAME AND MDF BOARD	

Qty.: 6240.0 PIECES (PCS)

Import item: MIRROR (of 3 MM thickness)

Qty.: 3573.5 Sq. Mt

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	56 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00334448AM22
RA File Number	03AX04000906 AM22
Licence No and Date	0311010956/28/01/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.2023	
1. COA for the export item, indicating moisture content. 2. Justification for 25% wastage of raw material. 3. Production of export item vis a vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.07.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	57 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00350288AM22
RA File Number	05AX04000945 AM22
Licence No and Date	0511008757/10/02/2022
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.2023

1. Manufacturing process indicating details of export items with photographs etc.
2. The unit of measurement (UOM) for Export items is in PIECES (PCS) whereas raw material is in Cubic Meter, therefore, to give the export item in cubic meter or both in Kg term.
3. Complete calculation for the requirement of raw materials (both imported and indigenous) for the manufacturing of each export item separately
4. Net import content in each export item, giving wastage separately and to fill 4 E indicating indigenous items to use.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.07.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	58 / NC/4/MEET/Jun/202324/4		
Case Status	Case Approved		
Party Name	J.J. PLASTALLOY PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023		
HQ File Number	HQRNORM APPLY 00000034AM23		
RA File Number	15AX04000014 AM22		
Licence No and Date	1511000111/01/04/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the as applied with 3% wastage as under:-			
Export Item	Quantity	Import item	Quantity
Master Batches(Master Batches (Having Net Content of LLDPE (Linear Low Density Polyethylene) 0.200 MT, Titanium Dioxide 0.550 MT, Anti-Oxidant 0.020 MT and PE Wax (Licowax) 0.020 MT in per MT Qty of Net Export))	150.0 MTS	LLDPE (Linear Low Density Polyethylene)	30.9 MTS
		Titanium Dioxide	84.975 MTS
		Anti-Oxidant	3.09 MTS
		PE Wax (Licowax)	3.09 MTS
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	59 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	SRF LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00000092AM23
RA File Number	05AX04001416 AM22
Licence No and Date	0511011657/06/04/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.2023 1. Technical literature in support of yield claimed by the firm. 2. Requirement and recovery of solvent at each stage. 3. Quantitative material balance showing recovery of bi-product and their sell value. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.07.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	60 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	DOVOY CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00000476AM23
RA File Number	05AX04000185 AM23
Licence No and Date	0511012148/28/04/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.2023 1. Chemical name of import item. 2. Catalogue of import item from supplier. 3. Net content of import in export.	

4. % Moisture content in export.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.07.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	61 / NC/4/MEET/Jun/202324/4		
Case Status	Case Approved		
Party Name	J K PARAS POLYCOATS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023		
HQ File Number	HQRNORM APPLY 00002253AM23		
RA File Number	05AX04001207 AM23		
Licence No and Date	0511013950/25/07/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the as applied with 3% wastage as under:-			
Export Item	Quantity	Import item	Quantity
COATED CALCIUM CARBONATE CALPET(75% CALCIUM CARBONATE 24% POLYPROPYLENE CO-POLYMER 1% OPTICAL WHITENING AGENT OB +/- 1% VARIATION)	500000.0 Kg	CALCIUM CARBONATE	386250.0 Kg
		RELEVANT POLYMERS (Polypropylene)	123600.0 Kg
		OPTICAL WHITENING AGENT	5150.0 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	62 / NC/4/MEET/Jun/202324/4		
Case Status	Case Approved		
Party Name	UNITED MUD-CHEM PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023		
HQ File Number	HQRNORM APPLY 00002683AM23		
RA File Number	03AX04002755 AM23		

Licence No and Date	0311017300/18/08/2022	
Norms Committee Decision:		
The committee considered the case as per agenda and decided to ratify the as under:-		
Export Items; ORGANOPHILIC CLAY (moisture content of 3.09%, as per COA)		
Quantity: 1224.0 Kg		
Import Items:		
S.No.	Item Description	Qty. recommended per Kg of Export
1	Nontreated Grinded Bentonite (moisture content of 12%,)	0.7733kg
2	Di (hydrogenated tallow) dimethyl ammonium chloride (Active Content 74-76%)	0.3867 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE		

Case No.	63 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00002789AM23
RA File Number	05AX04001494 AM23
Licence No and Date	0511014481/25/08/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that firm did not appear for Personal hearing. Hence, the committee decided to defer the case.	

Case No.	64 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	HIGH GRADE INDUSTRIES (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00003594AM23
RA File Number	03AX04003518 AM23
Licence No and Date	0311018440/09/10/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.2023 1. Catalogue of import item no. 1 and 2 with chemical name. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.07.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	65 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00003631AM23
RA File Number	03AX04003550 AM23
Licence No and Date	0311018496/11/10/2022
Norms Committee Decision: The committee considered the case as per agenda and decided to defer the case for further examination.	

Case No.	66 / NC/4/MEET/Jun/202324/4
Case Status	Case Approved
Party Name	K PATEL CHEMO-PHARMA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00003933AM23
RA File Number	03AX04003698 AM23
Licence No and Date	0311018891/27/10/2022
Norms Committee Decision: The committee considered the case as per agenda and decided to ratify the as under:-	

Export Item	Quantity	Import item	Quantity
SYNTHETIC ORGANIC DYESTUFF RHODAMINE B 540 PCT C.I.NO BASIC VIOLET 10	1 Kg	DIETHYL META AMINO PHENOL	0.750 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	67 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	GREENLAM INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00004040AM23
RA File Number	05AX04002183 AM23
Licence No and Date	0511015604/03/11/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.2023 - Reason for asking higher quantity of import item of Base Paper, when the description of import items and export item are exactly the same as of SION H-68 - Calculation for the requirement of base paper for the manufacture of export items.. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.07.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	68 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00004850AM23
RA File Number	03AX04004491 AM23
Licence No and Date	0311019805/07/12/2022
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.2023

1. COA for the export and import items, giving composition and moisture content.
2. Justification for wastage of raw material.
3. Production of export item vis a vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.07.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	69 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	UNITED MUD-CHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00004992AM23
RA File Number	03AX04004638 AM23
Licence No and Date	0311019987/14/12/2022

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.2023

1. COA for the export, giving composition and moisture and volatile material content.
2. Specific name of Alcohol to use.
3. Justification for wastage of raw material.
4. Production of export item vis a vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.07.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	70 / NC/4/MEET/Jun/202324/4
Case Status	Case Approved
Party Name	KRISHI RASAYAN EXPORTS PVT.LTD.
Meeting Number	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023

and Date			
HQ File Number	HQRNORM APPLY 00005880AM23		
RA File Number	05AX04003092 AM23		
Licence No and Date	0511016982/23/01/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the as under:-			
Export Item	Quantity	Import item	Quantity
METRIBUZIN 600 g/l SC(METRIBUZIN 600 g/l SC)	1 Litre	4-Amino-6-(Tert-Butyl)-3 Mercapto-1,2,4-Triazin-5(4H)-One 97 PCT	0.6247 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	71 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	D D SHAH FRAGRANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00005996AM23
RA File Number	03AX04004927 AM23
Licence No and Date	0311021061/31/01/2023
Norms Committee Decision:	
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for personal hearing as in opinion of committee export item cannot be manufactured from the proposed import item.	

Case No.	72 / NC/4/MEET/Jun/202324/4		
Case Status	Case Withdrawn		
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023		
HQ File Number	HQRNORM APPLY 00006091AM23		

RA File Number	10AX04000259 AM23
Licence No and Date	1011001580/06/02/2023
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	73 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	MANE KANCOR INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00006092AM23
RA File Number	10AX04000258 AM23
Licence No and Date	1011001581/06/02/2023
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action.	

Case No.	74 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	AMBITN LIFESCIENCES
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00006242AM23
RA File Number	10AX04000261 AM23
Licence No and Date	1011001587/10/02/2023
Norms Committee Decision: Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 27.02.2023. Hence, the Committee decided to defer the case..	

Case No.	75 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	KELVIN NATURAL MINT PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00006280AM23
RA File Number	05AX04003222 AM23
Licence No and Date	0511017302/13/02/2023
Norms Committee Decision: Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the it is not normal to manufacture export items from the proposed import items. Therefore committee decided to call the applicant for PH.	

Case No.	76 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	YASHO INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00006313AM23
RA File Number	03AX04005520 AM23
Licence No and Date	0311021433/14/02/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.2023 1. Catalogue of power oil and its use. 2. Stoichiometric balance and chemical reaction on a molar basis to arrive at the quantity of raw material asked. 3. % Purity of export product without power oil. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.07.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	77 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	NATIONAL CHEMICAL INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00006342AM23
RA File Number	03AX04005526 AM23
Licence No and Date	0311021466/15/02/2023
Norms Committee Decision: Norms Committee Decision: . The Committee considered the case as per Agenda and decided to defer the case for further examination	

Case No.	78 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	BURLY SINKS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00006474AM23
RA File Number	08AX04001901 AM23
Licence No and Date	0811007343/21/02/2023
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.03.2023. Hence, the Committee decided to defer the case.	

Case No.	79 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	S S BIOCHEM (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00006493AM23

RA File Number	32AX04000528 AM23
Licence No and Date	3211004435/21/02/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.07.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	80 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	CAMEX LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00006581AM23
RA File Number	08AX04001948 AM23
Licence No and Date	0811007377/24/02/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.2023 1. Manufacturing process in detail. 2. Justification for 2% wastage Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.07.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	81 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	NOVA CARBONS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00006590AM23
RA File Number	32AX04000529 AM23
Licence No and	3211004456/24/02/2023

Date	
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.2023 1. Manufacturing process indicating stage wise wastage of raw materials. 2. COA report of both import and export items, indicating composition and moisture content etc., and to indigenous items in fill 4 E annexure. 3. Calculation for the requirement of raw material for the manufacturing export item, indicating net content and wastage, based on the COA report. 4. Production of export item vis a vis consumption of raw material/s for the last three years duly certified by CA. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.07.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	82 / NC/4/MEET/Jun/202324/4		
Case Status	Case Approved		
Party Name	CHEMOCID IMPEX PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023		
HQ File Number	HQRNORM APPLY 00006758AM23		
RA File Number	03AX04005856 AM23		
Licence No and Date	0311021902/04/03/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the as under:-			
Export Item	Quantity	Import item	Quantity
Solvent Red 19E namely Chemocid Red B Liquid (Dye content 65 to 70%)	1 Kg	Ortho Toluidine	0.512 Kg
		Tridecylamine	0.120 Kg
		2-Ethyl Hexyl Amine	0.202 Kg
		Sodium Nitrite	0.247 Kg

		Aromatic Solvent	0.350 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	83 / NC/4/MEET/Jun/202324/4		
Case Status	Case Approved		
Party Name	L S CHEMICALS AND PHARMACEUTICALS		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023		
HQ File Number	HQRNORM APPLY 00006769AM23		
RA File Number	03AX04005899 AM23		
Licence No and Date	0311021929/06/03/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the as under:-			
Export Item	Quantity	Import item	Quantity
LEAD NITRATE	1 Kg	LEAD INGOTS	0.63 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	84 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	FAZIL ENTERPRISES
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00006924AM23
RA File Number	05AX04003433 AM23
Licence No and Date	0511017701/13/03/2023
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.03.2023. Hence, the Committee decided to defer the case.	

Case No.	85 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	PRITAM INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00006942AM23
RA File Number	05AX04003258 AM23
Licence No and Date	0511017710/13/03/2023
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 31.03.2023. Hence, the Committee decided to defer the case.	

Case No.	86 / NC/4/MEET/Jun/202324/4		
Case Status	Case Approved		
Party Name	L S CHEMICALS AND PHARMACEUTICALS		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023		
HQ File Number	HQRNORM APPLY 00007014AM23		
RA File Number	03AX04006084 AM23		
Licence No and Date	0311022196/16/03/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the as under:-			
Export Item	Quantity	Import item	Quantity
LEAD NITRATE	1 Kg	LEAD INGOTS	0.63 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	87 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred

Party Name	SHIV HYDROMET
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00007019AM23
RA File Number	24AX04000373 AM23
Licence No and Date	2411002309/16/03/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.07.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	88 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	AMAR SPLINTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00007082AM23
RA File Number	33AX04000125 AM23
Licence No and Date	3311001136/20/03/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.07.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	89 / NC/4/MEET/Jun/202324/4
Case Status	Case Approved
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00007208AM23
RA File Number	03AX04006216 AM23

Licence No and Date	0311022432/25/03/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the as under:-			
Export Item	Quantity	Import item	Quantity
CYPROCONAZOLE TECHNICAL 97-98 MIN.(CYPROCONAZOLE TECHNICAL 97-98 MIN.)	1 Kg	1-(4-CHLOROPHENYL)-2-CYCLOPROPYL-PROPAN-1-ONE	1.03 Kg
		DIMETHYL SULFIDE	0.29 Kg
		POTASSIUM HYDROXIDE	1.08 Kg
		DI METHYL FORMAMIDE (DMF)	0.25 Kg
		1,2,4-TRIAZOLE	0.346 Kg
		TOLUENE	0.306 Kg
		HEXANE	0.230 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	90 / NC/4/MEET/Jun/202324/4		
Case Status	Case Approved		
Party Name	HERANBA INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023		
HQ File Number	HQRNORM APPLY 00007209AM23		
RA File Number	03AX04006217 AM23		
Licence No and Date	0311022436/25/03/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the as under:-			
Export Item	Quantity	Import item	Quantity

TRICLOPYR BUTOXY ETHYL ESTER TECHNICAL 97% MIN (TRICLOPYR BUTOXY ETHYL ESTER TECHNICAL 97% MIN)	1 Kg	CHLOROACETIC ACID	0.303 Kg
		SODIUM 3,5,6-TRICHLOROPYRIN-2-OLATE (NATCP)	0.737 Kg
		N,N-DIMETHYLFORMAMIDE (DMF)	0.30 Kg
		N-HEXANE	0.25 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	91 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	TROPICAL CROPS SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00007341AM23
RA File Number	04AX04000827 AM23
Licence No and Date	0411005193/31/03/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.2023	
1. Complete technical details as per annexure to appendix 4E.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.07.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	92 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	VASUDHA CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00007353AM23

RA File Number	03AX04006317 AM23
Licence No and Date	0311022659/31/03/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.07.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	93 / NC/4/MEET/Jun/202324/4				
Case Status	Case Approved				
Party Name	BRILLIANT PRINTERS PRIVATE LIMITED				
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023				
HQ File Number	HQRNORM APPLY 00000060AM24				
RA File Number	07AX04000017 AM24				
Licence No and Date	0711007294/10/04/2023				
Norms Committee Decision:					
The committee considered the case as per agenda and decided to ratify the as under:-					
Sl. No.	Export Item Description	Qty. in Kg	Sl. No.	Import Item Description	Qty. in Kg
1	<u>PRINTED BOOKS =</u> Qty 134000 Nos (Consists of Printing Thinpaper - uncoated, 28gsm, 66 to 87 cm (plus or minus 10%) 66749.000 kgs	66749.000	1	Printing Thin paper - uncoated, 28gsm, 66 to 87 cm (plus or minus 10%)	74759.000
2	<u>PRINTED BOOKS =</u> Qty 50000 Nos (Consists of Printing	4757.332	2	Printing Thin paper - uncoated, 30 gsm, 78 cm (plus or minus 10%)	4544.000

3	Thinpaper - uncoated, 30 gsm, 78 cm (plus or minus 10%) – 4057.332 Kgs , & PVC Coated Cover Paper/ Board (Book Binding material)-355 gsm - 700.000 Kgs	864.706	3	PVC Coated Cover Paper/ Board (Book Binding material)-355 gsm	735.000
4	<u>PRINTED BOOKS =</u> Qty 2500 Nos (Consists of Printing Thinpaper - uncoated, 39 gsm, 66 to 91 cm (plus or minus 10%) - 864.706 Kgs) -	77141.030	4	Printing Thin paper - uncoated, 39 gsm, 66 to 91 cm (plus or minus 10%)	969.000
	<u>PRINTED BOOKS =</u> Qty 112000 Nos (Consists of Printing Thinpaper - uncoated, 30gsm, 66 to 97 cm (plus or minus 10%) = 77141.030 Kgs)		5	Printing Thin paper - uncoated, 30gsm, 66 to 97 cm (plus or minus 10%)	86398.000
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE					

Case No.	94 / NC/4/MEET/Jun/202324/4
Case Status	Case Approved
Party Name	BRILLIANT PRINTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00000067AM24
RA File Number	07AX04001974 AM23
Licence No and Date	0711007298/10/04/2023
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the as under:-	

Sl. No.	Export Item	Qty. in Kg	Sl. No.	Import Item	Qty. in Kg
1	PRINTED BOOKS= Qty for 3000 Nos (Consists of Printing Thin paper - uncoated, 36gsm, 67 cm - 3183.667 kgs)	3183.660 kgs	1	Printing Thin paper - uncoated, 36gsm, 67 cm (plus or minus 10%)	3566.000
2	PRINTED BOOKS = Qty for 170000 Nos (Consists of Thinopaque printing Thin paper - uncoated, 28gsm, 73 cm - 61797 Kgs , & PVC Coated Cover Paper/ Board (Book Binding material -2380 Kgs)	64177.000 Kgs	2	Thinopaque Printing Thin paper - uncoated, 28gsm, 73 cm(plus or minus 10%)	69213.000
			3	PVC Coated Cover Paper/ Board (Book Binding material)	2499.000
3	PRINTED BOOKS =44750 Qty (Consists of Printing Thin paper - uncoated, 39 gsm, 65 to 95 cm - 30259.38 Kgs)	30259.38 Kgs	4	Printing Thinpaper - uncoated, 39gsm, 65 to 95 cm (plus or minus 10%)	33891.00
4	PRINTED BOOKS =81000 Qty (Consists of Printing Thin paper - uncoated, 30gsm, 61 to 97 cm = 93164 Kgs)	93164 Kgs	5	Printing Thinpaper - uncoated, 30gsm, 61 to 97 cm (plus or minus 10%)	104344.00

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	95 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	KR LIFESCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023

HQ File Number	HQRNORM APPLY 00000104AM24
RA File Number	02AX04000008 AM24
Licence No and Date	0211004179/11/04/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.2023 1. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.07.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	96 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	PRASAD INTERNATIONAL PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00000138AM24
RA File Number	08AX04000043 AM24
Licence No and Date	0811007852/12/04/2023
Norms Committee Decision: Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.20231. Complete technical details as per annexure to appendix 4E. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.07.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	97 / NC/4/MEET/Jun/202324/4
Case Status	Case Approved
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023

HQ File Number	HQRNORM APPLY 00000209AM24		
RA File Number	03AX04000036 AM24		
Licence No and Date	0311022820/17/04/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and decided to ratify the as under:-			
Export Item	Quantity	Import item	Quantity
PROFENOFOS 40% + CYPERMETHRIN 4% EC	1 Litre	Diethyl Phosphoro Chloride Thioate (O,O-DIETHYL THIOPHOSPHORYL CHLORIDE (DETCL)	0.255 Kg
		Ortho Chlorophenol (OCP)	0.174 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

Case No.	98 / NC/4/MEET/Jun/202324/4			
Case Status	Case Approved			
Party Name	PIONEER STATIONERY PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023			
HQ File Number	HQRNORM APPLY 00000264AM24			
RA File Number	52AX04000011 AM24			
Licence No and Date	5211004577/18/04/2023			
Norms Committee Decision:				
The committee considered the case as per agenda and decided to ratify the as under:-				
S. No.	Export Item	Quantity (in Kg)	Import Item	Quantity (in Kg)
1	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 250 GSM 7779.21 Kgs	12224.0	Sketch Paper / Drawing Paper 250 GSM	8,323.75
2	Sketch Book / Drawing Book,	14671.0	Sketch Paper / Drawing Paper 90	11,563.19

	Net content of Drawing / Sketch paper of 90 GSM 10806.72 Kgs		GSM	
3	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 200 GSM 11757.22 Kgs	15018.	Sketch Paper / Drawing Paper 200 GSM	12,580.23
4	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 220 GSM 4140.50 Kgs	6044.0	Sketch Paper / Drawing Paper 220 GSM	4,430.34
5	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 200 GSM 4907.54 Kgs	7398.0	Sketch Paper / Drawing Paper 200 GSM	5,251.07
6	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 160 GSM 16304.92 Kgs	20112.0	Sketch Paper / Drawing Paper 160 GSM	17,446.26
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

Case No.	99 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	GARGI HUTTENES ALBERTUS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00000462AM24
RA File Number	03AX04000269 AM24
Licence No and Date	0311023175/28/04/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2023-24/4 dated 03.07.2023	

1. Manufacturing process indicating COA report of Export item.
2. End use of export item.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L issued on 10.07.2023 on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	100 / NC/4/MEET/Jun/202324/4			
Case Status	Case Approved			
Party Name	PIONEER STATIONERY PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023			
HQ File Number	HQRNORM APPLY 00000669AM24			
RA File Number	52AX04000039 AM24			
Licence No and Date	5211004719/08/05/2023			
Norms Committee Decision:				
The committee considered the case as per agenda and decided to ratify the as under:-				
S. No.	Export Item	Quantity (in Kg)	Import Item	Quantity (in Kg)
1	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 100 GSM 1,00,000 Kgs	128807.0	Sketch Paper / Drawing Paper 100 GSM	1,07,000.00
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

Case No.	101 / NC/4/MEET/Jun/202324/4
Case Status	Case Approved
Party Name	PIONEER STATIONERY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00000670AM24
RA File Number	52AX04000038 AM24
Licence No and Date	5211004720/08/05/2023
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the as under:-	

S. No.	Export Item	Quantity (in Kg)	Import Item	Quantity (in Kg)
1	Sketch Book / Drawing Book, Net content of Drawing / Sketch paper of 100 GSM 1,00,000 Kgs	128807.0	Sketch Paper / Drawing Paper 100 GSM	1,07,000.00

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.	102 / NC/4/MEET/Jun/202324/4
Case Status	Case Deferred
Party Name	BRAKEWEL AUTOMOTIVE COMPONENTS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00000794AM24
RA File Number	05AX04000256 AM24
Licence No and Date	0511018795/12/05/2023
Norms Committee Decision:	
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to defer the case for further examination.	

Case No.	103 / NC/4/MEET/Jun/202324/4
Case Status	Case Approved
Party Name	UPL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202324/ 4 and 03/07/2023
HQ File Number	HQRNORM APPLY 00001265AM24
RA File Number	03AX04000923 AM24
Licence No and Date	0311024152/02/06/2023
Norms Committee Decision:	
The committee considered the case as per agenda and decided to ratify the as under:-	

Export Item	Quantity	Import item	Quantity
Metribuzin 70% DF/WP/WDG(Metribuzin 70% DF/WP/WDG)	1 Kg	1,2,4-Triazinone (94% Min.)	0.7219 Kg
		Methanol	0.148 Kg
		LIQUID BROMINE	0.035 Kg
Metribuzin 75% DF/WP/WDG(Metribuzin 75% DF/WP/WDG)	1 Kg	1,2,4-Triazinone (94% Min.)	0.774 Kg
		Methanol	0.160 Kg
		LIQUID BROMINE	0.040 Kg

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

**Manual case M-564 Meeting No: 4 date
03.07.2023 AA- 0910058361 dated 26.11.2013**

m/s KL Hitech Secure Print Ltd.

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export item; 1/4 Paper Voucher Card Generic for Ethiopia Telecom

Qty.: 10000. thousand in nos.

Import item: Paper Scratch label size 8x32 clear edge as per application

Qty.: 1.02 number / number content in the export.

RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE